## CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

## ORDER SHEET

## ORDERS OF THE TRIBUNAL

10.05.2012

OA No. 277/2012

Mrs. Kavita Bhati, Counsel for applicant.

The present OA has been filed against the inaction of the respondents which amounts to denial of the case of the applicant for appointment on compassionate grounds without there being any sufficient grounds for such denial. The applicant has also served a legal notice dated 11.01.2012 (Annexure A/6) but the same is still pending for consideration.

Having heard the learned counsel for the applicant, I direct the respondents to consider and decide the legal notice of the applicant dated 11.01.2012 (Annexure A/6) expeditiously by passing a reasoned & speaking order but not beyond the period of two months from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

(Anil Kumar) Member (A)

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